# GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

### LOK SABHA UNSTARRED QUESTION NO. 1349 TO BE ANSWERED ON 1<sup>st</sup>JULY, 2019

#### Sarva Shiksha Fund for Rajasthan

#### †1349. SHRI ARJUN LAL MEENA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to immediately release the required amount for adjustment of advance amount of Rs. 491.78 crore released by the Rajasthan Government till 31.03.2018 under Sarva Shiksha Abhiyan;
- (b) if so, the time by which the said amount is likely to be released; and
- (c) if not, the reasons therefor?

#### **ANSWER**

## MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK')

(a) to (c) The Right of Children to Free and Compulsory Education (RTE) Act, 2009, effective from 1<sup>st</sup> April, 2010, provides for free and compulsory education to every child of age six to fourteen years in a neighbourhood school till the completion of elementary education in all States and UTs except Jammu and Kashmir. Earlier the provisions of RTE Act were implemented through erstwhile scheme of Sarva Shiksha Abhiyan (SSA), which has been subsumed along-with Rashtriya Madhyamik Shiksha Abhiyan (RMSA) and Teacher Education (TE) into the integrated scheme of Samagra Shiksha. Now, the provision of RTE Act are implemented through Samagra Shiksha from 2018-19.

Section 7(1) of the RTE Act, 2009, states that both the Centre and the State shall have concurrent responsibility for providing funds for carrying out the provisions of the Act. Section 7(2) states that the Central Government shall prepare the estimates for implementing the Act. Further, Section 7(3) states that the Central Government shall provide to the State Government,

as grants-in-aid of revenues, such percentage of expenditure as it may determine, while, Section 7(5) states that the State Government shall, taking into consideration the sums provided by the Central Government to a State Government, be responsible to provide funds for the implementation of the provisions of the Act.

The Central share to the States and UTs is released in different installments viz. ad-hoc installment, balance of 1<sup>st</sup> installment and the 2<sup>nd</sup> installment. The central share is released to State and UTs as per their Annual Work Plan & budget (AWP&B) and subject to availability of budget and submission of requisite documents. For the state of Rajasthan, an amount of Rs. 1989.73 crore (SSA) and Rs. 2292 crore (Elementary Component of Samagra Shiksha) was allocated for release in the years 2017-18 and 2018-19, which were fully released in the respective years. Also with the acceptance of the recommendations of the 14th Finance Commission by the Government of India, the devolution of funds to the States has been increased from 32% to 42 % of the net Union Tax Receipts. With the enhanced devolution of funds, States have been requested to allocate more funds so as to carry out the functions and responsibilities conferred upon them under Section 7(5) of the RTE Act, 2009.

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